50/100

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

2511.18

MP No. RA No. CP No. Smt. F.W. Chandruy - APPLICANT(S) ___ Mr. As Bhatta degree Mark Bassech Advocate for the applicant. Mr. DS Bhattacherge Mr. S. Sanone, Mr. K. Paul. Mr. B. ... San man. R. G. Adwocate for the Respondents. Mr D.S.Bhattacharjee for the applicant. None for the respondents IN application A in List on 28.6.96 for consideraform and within Disput tion of admission. l. F. of Rs. 50: deposited vide 346127 pg Mr D.S.Bhattacharjee for the applicant. Leave note of Mr B.K. Sharma. Issue notice on the respondents to show cause as to why this application should not be admitted and the reliefs sought granted. Returnable on 26.7.96. List for show cause and con-Thous Course his new to sideration of admission on 26.7.96 16-8,96 None present. Show cause has not been Notice duly served submitted. List for show cause a Resport No. 1-4 Strough and consideration of admission on 19.8.96. Coursel & Respondents.

How Show comes has not been trd

0

O.A. 83 of 1996

19.8.96

Mr. S.Sarma for the applicant.

Show cause reply has not been submitted.

List for show cause and for further orders on 18.9.96.

Show Course he not

show course has not been bill

trd M.

50/a

18.9.96

None is present. Show cause has not been submitted....

List for show cause and consideration of admission on 3.10.96.

Member

nkm

3.10.96

Mr. S.Sarma for the applicant.
None for the respondents.

Show cause has been served on the respondent Nos. I and 4 but they are not responding. Heard Mr. S. Sarma for admission and perused the contents of the application with the additional documents furnished in M.P. 142 of 1996. The application is admitted. Written statement within six weeks.

List for written statement and further orders on 18.11.1996.

Pendency of this application shall not be a bar for respondent No. 4, Chief AcAccounts Officer, N.F.Railway, Maligaon to pay the admissible family pension to the applicant.

Member

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NO Willen Statemit

13/5

trd My 3170

Cinquit Coins at Komis W. R. P. M. 6. 27 . A-DY . 15 2.7-77 . 1.7.97 1) No Written Statement nas lean tilea. d) Memo of appearance not yet the ten # 112. 2.7.97 4,7.77 Cepy of roder del 2.7-97 issued from General & Dame a 4.777.

> fl. Commely order dated 2.7.97 4377

2.7.97 Ougop forder and. 2.7.97:88wd to G.M. ~ 7.7.97.

for w/s. ch not sombiled AAY

Mr S.Sarma for the applicant. None for the respondents.

No written statement has been submitted in spite of the fact that notices have been served on respondents No.1 to 4 through the counsel.

List for hearing on 11.6.97.

pg

14.5.97

Learned counsel Mr S. Sarma for the applicant. Mr M. Chanda mentions that Mr B.K. Sharma could not be present in the court due to his personal, difficulty. The written statement has not been submitted by the respondents though the application. was filed as early as 30.5.1996 and notice was issued and served on respondent Nos.1 to 4 on 16.8.1996. Even memo of appearance of counsel of Railways has been submitted only today, 2.7.97. This is an application by the widow of a Railway employee who retired in 1954 seeking pensionary benefits. The applicant herself is aged more than 78 years. It is unfortunate that the Railway Administration did not take any steps even to respond to the application filed by the applicant.

However considering the mention made by Mr Chanda hearis is adjourned to 16.7.97.

The respondents may submit written statement before the date of hearing.

Send copy of this order to the General N.F. Railway, Maligaon, Manager, immediately.

No w/s ho bun hiled?

16.7.97 Mr S.Sarma, learned counsel for the applicant seeks adjournment for further instruction. Prayer allowed. Hearing adjourned to 3.9.97.

Member

-1919 ·

10/5. has not been biked:

3-9-97

On the prayer of learned counsel for the parties case is adjourned for hearing on 17-9-97.

Member

Imy Ala

17.9.97

19.9.77
Copy of order ofthe
17.9.97 issued he
The concerned
respondents.

Mr S.Sarma, learned counsel for the applicant is present. There is no representation for the Railway respondents. However, for the ends of justice hearing of this application is adjourned for the last time to 29.10.97.

Send copy of this order to the respondents.

Member

Pg 1919

29.10.97

Learned counsel Mr R. Dutta prays for adjournment on behalf of Mr D.S. Bhattacharjee and Mr S. Sarma, learned counsels for the applicant as they are unable to be present due to their personal difficulties. Mr B.K. Sharma, learned Railway Counsel, also prays for a short adjournment. Hearing adjourned to 12.11.97.

D Member

nkm (183)11

W/s his need bur

On the prayer of Mr S.Sarma, learned counsel for the applicant the case is adjourned to 10.12.97 for hearing.

W/s hunding. 10.12.92 There is no silling of Single Beach. A Good to

w/s ho not be file.

2/3

21.1.98

There is no representation by either side. However, for the ends of justice list on 4.3.98 for hearing.

22/1

4.3.98

Mr S.Sarma, learned counsel for the applicant submits that the applicant has since obtained the relief and the application has become infructuous.

The application is therefore disposed of as infructuous. No Costs,

copy of The order D/fee. by formy the stangarth G. M. N.FRG.

No 703 to 706 daled 17-3-98

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

An application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case

: 0.A. No. 8 3 of 1996

Smt. Fulla Nalini Choudhury

Applicant

- Versus -

Union of India, & Others

Respondents

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For use in Tribunal's Office

Date of filing : 30 5-94

Registration No.: 83/96

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0. A. No. 83 of 1996

BETWEEN

Fulla Nalini Choudhury, Satsang Asram Road, Silchar, Cachar Assam, PIN - 788007

APPLICANT

AND

- 1. Union of India, represented by the Secretary, to the Government of India, Ministry of Railway, New Delhi.
- 2. The Divisional Railway Manager, Varanashi, U.P.
 - 3. The General Manager (P) N.F. Railway, Maligaon, Guwahati-11
 - 4. The F.A. and Chief Accounts Officer, N.F. Railway, Maligaon, Guwahati-781011.

RESPONDEN TS

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDERS AGAINST WHICH THE APPLICATION IS MADE:

The instant application is not made against any particular order but is made against the deemed refulsal by the respondents towards the payment of ex-gratia/family pension to the applicant.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

Contd...P/2. K. Paul, Adv.

3. LIMITATION :

The applicant further declares that the application is filed within the period of limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE:

4.1 That the instant application has been filed by the applicant making a grievance against the non-payment of her family pension by the respondents which was due to her from 1976. Instead of her best efforts and repeated representations as well as intimations respondents did not release her family pension which caused her a great financial hardship. Time to time, she was asked to furnish fresh applications alongwith relevant documents but to linger and delay the process illegally she was asked again and again for some more new documents. In this process several years have passed away but no result in affirmative has yielded by the same.

Being aggrieved by the action/inaction committed by the respondents towards payment of her due family pension she left no stone unturned and finally she is compelled to file this application under Section 19 of the Administrative Tribumals Act, 1985 for seeking a direction for payment of her family.pension.

This is the crux of the subject matter which leads to circumstances compelling her to come under the protective hands of this Hon'ble Tribunal.

Contd...P/3.

- 4.2 That the applicant abovenamed is an old lady of 78 years and is counting her days with an weak and ailing health. The applicant is the legal married wife of Late Abnash Chandra Chakraborty.
- 4.3 That on 5.4.54, the husband of the applicant abovenamed retired as Station Master of Mirzapur Ghat under N.R. Railway. He was serving under the respondents from 7.2.27 and on 2.4.54 on superannuation he was retired from the services of the respondents.

A copy of letter dated 19.5.54 is annexed herewith and marked as ANNEXURE: A.

4.4 That suddenly on 18.5.76, the husband of the applicant passed away. Till his death, he was drawing his monthly pension. The husband of the petitioner has applied for transfer of his pension accounts to Maligaon Head Quarter, N.F. Railway during his life time and allowing his prayer the said account was transferred to Maligaon by the Divisional Accounts Officer, Varanasi vide Office Order No.BSB/AD/67/93/21 dated December 1972.

A copy of the said communication dated

December 1972 is annexed herewith and marked
as ANNEXURE: B.

4.5 That after the sudden death of the husband of the applicant, the applicant has applied for her due ex-gratia/family pension to the concerned authority

Contd...P/4.

and the said authority has sent her the formats. As per the formate, the applicant submitted the relevant documents and necessary papers but in fact she could not furnish the C.P.F. number. It will be pertinent to mention here that in Clause 8 of the application for ex-gratia pension form it is clearly mentioned that C.P.F. number may be given if known to the applicant.

The applicant craves leave of this Hon'ble
Tribunal to produce a copy of form at the time of hearing
of the instant application.

- 4.6 That the applicant begs to state that after filing this form for pension the respondents made a querry to the applicant regarding the documents which she has filed and asked more copies of documents in triplicate to settle her due payments.
- the applicant produced all the relevant documents as per txx their instructions but the applicant was not served with any positive reply. Time to time she was asked for new documents and accordingly on a bonafide expectation, she has been producing the same but no result in positive has been served with her.

A copy of one of such representations dated 28.12.94 is annexed herewith and marked as ANNEXURE: C.

Contd.....P/5.

4.8 That in reply to the representation of the applicant, it is stated by the respondents that the payment of extratia/family pension to the applicant is impossible in absence of C.P.F. number. The applicant has been representing time to time that she did not know the C.P.F. number of her deceased husband but instead of the fact she has been asking for the same.

A translated copy of the said communication dated 3.1.96 is annexed herewith and marked as ANNEXURE: D.

- no dispute regarding her entitlement of her due family pension. The respondents have agreed upon her entitlement of her due family pension, but only narrow questions remains as regards the C.P.F. number. The applicant is her representation as well as communications clearly stated that she was not in a position to declare the C.P.F. number of her husband. Again in the said form for ex-gratia/family pension in clause 8, it is clearly stated that, C.P.F. number may be furnished if it is known and the applicant as because did not know the C.P.F. number has left the column unmarked. It is the duty of the respondents that they should furnish the C.P.E. number if the same is not known to the applicant.
- 4.10 That the applicant begs to state that the action/inaction on the part of the respondents are in gross violation of the rules and it is clear from the form that has been supplied to the applicant that the

Contd. . . P/6.

declaration of the C.P.F. number is not a mandatory one. Therefore, there is no earthly reason as to why the applicant has not yet been paid her due ex-gratia/family pension.

ap proached the authority i.e. G.M.(P) Maligaon regarding her abovenoted grievances and the was assured that she would get her family pension if she furnishes the C.P.F. number which she does not know. However, till date nothing has been communicated to her regarding the payment. Thus the applicant at the verge of starvaton alongwith her family members. This has resulted in violation of the constitutional mandates as well as laws framed thereunder.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- 5.1 For that the applicant cannot be made to suffer by depriving her from her due pensions as because she could not furnish the C.P.F. number which is not mandatory.
- 5.2 For that admittedly she is entitled for her exgratia/family pension and there cannot be any justified grounds for depriving her from the same.
- 5.3 For that justice demands that furnishing of the C.P.F. number is not mandatory as per the forms prepared by the respondents itself and the applicant of her own did not suppress the C.P.F. number to cause financial loss to herself.

Contd. . . . P/7.

For that the proposition of law is well established that if the person is entitled to get pension under the rules and if he/she fulfils the eligibility for the same, then the pension must be given to him/her. In such a case the pension becomes a right and the payment of it does not depend upon the discretion of the Government, but is governed by the Rules and a Government servant coming within those rules is entitled to claim pension. In the instant case the competent authority by not giving pension to the applicant has acted contrary to rules. This violation of the extant rule by the competent authority is a continuous violation inasmuch as the same has resulted in a to a continuous wrong committed against the applicant. Even if the failure on the part of the applicant to agitate this matter on an earlier date (which she has not done) against the wrong committed by the Railways cannot extinguish kkx her right to claim pension at this stage inasmuch as the same is her right which flows from the rules.

5.5 For that in any view of the matter, the action/
inaction towards the payment of the applicant's due
exgratia/family pension is in gross violation of the
principles laid down that by the Constitution of India
as well as it controverts the provisions of administrative
fairplay and accordingly, a judicial interference is
called for from this Hon'ble Cribunal.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicant declares that she has no other alternative efficacious remedy than to come under the protective hands of Your Lordships.

Contd.....P/8.

K. Raul, Adv.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicant further declares that she has not filed any other application, writ petition or suit before any other authority or any other Court of law or any other Bench of this Hon'ble Tribunal, maxxx in respect of the subject matter of this application, nor any such application, writ petition or suit is pending before any of them.

8. RELEEFS SOUGHT:

Under the facts and circumstances stated above, the applicant prays that this application be admitted, records be called for and after hearing the parties and on presult of the records, the following orders may be granted.

- 8.1 To direct the respondents to the current as well as the arrear ex-gratia/family pension on revised scale to the applicant at the earliefst.
- 8.2 To direct the respondents to pay 18% interest to the applicant alongwith adequate compensation and other pensionary benefits due to her immediately.
- 8.3 Cost of this application
- 8.4 Any other relief or reliefs to which the applicant is antitled under the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR :

Pending disposal of the instant application,
the applicant prays that an interim order be issued
directing the respondents to pay the current family
pension as per the rules guided by the present schemes/
circulars.

Contd...P/9. Aul. Adv.

The application is filed through Advocate.

11. PARTICULARS OF THE I.P.O. :

: 09 346 127 (i) I.P.O. No.

(ii) Date

: 32 24-5-96 : G.P.O. Juwahati Payable at (iii)

12. LIST OF ENCLOSURES :

As stated in the Index.

V-E-R-I F I C-A T I O N

I, Smt. Fulla Nalini Choudhury, wife of Abanesh Chandra Choudhury, aged about 78 years, resident of Satsang Asram Road, C/O Prof. J.L. Choudhury, Silchar, Cachar, Assam, PIN-788007, do hereby solemnly verify and state that the statements made in the application in paragraphs 1 to 4 and 6 to 12 are true to my knowledge; those made in paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 30 #day of May, 1996.

> Gralla Nation Choroding (FULLA NALINI CHOUDHURY)

NORTH EASTERN RAILWAY

THE BENGAL-AND NORTH WESTERN RAILWAY 79., LD.

Certified that Shor Abinash Chandra Choudhur son of Kate, Adhar Ch. Choudhufy Nationality born at avas in the Railway from and when leaving was employed as His pay then being* To be written both in eason for leaving Retired for purposes of identifi-Signature cation. Plated Confic Sunds. Designation II. Failway, Banaras Cant Date -Norg.—This certificate is only granted to an employee leaving after 12 months' continuous service and no duplicate copy will be given.

Midd. Populy Commission

creman areas.

ANNEXURE-B

N.H.MILWAY.

OFFICE OF THE DIVESIONAL ACCOUNTS OFFICER, VARANASI.

Ho. ASA/AD/69/93/21

DATIM:

December, 1972.

Wie F.A. & Chief Accounts Officer, W.F. Railway, MALIGACH, Assaw.

Sub:- Transfer of exegratia pension Account of Siri A.C.Chowdhury ex.S.H.-(PPO No. BSB/17).

Ref: - PA & CAO/PN/GRP * No -PN/XGR/67/656/1/606 dated 2-11-72.

≥∩ n

The above noted pensioner has applied for transfer of his ex-gratia Account so that he may get his payment at Maligson which falls under your coutrol.

The pensioner has been paid upto July/72 with arrear from 1-9-69. His relevant records with Photo is sent herewith for arranging payment of his ex-gratia pension at Malignon.

Emel: - B incl. Ex-gratia
Pension orders &
Application form.

DIVISIONAL ACCOUNTS OFFICEP/BED.

Noy. 0/12 040 21/14

Copy forwarded to Shri A.C. Chowdhury ex. S.M. C/o Prof: J.L.Choudhury, R.K. Mission Rand, P.O. SHCHAR, Distt.CACHAR(Assam).

Alberta Adv.

DIVISIONAL ACCOUNTS OFFICHI/HSB.

The Divisional-Ruilway Manager(P) Varanasi North East Railway Varanasi.

28,12,1994

Subject:Payment of Ex-Gratia of late Abinash Chandra Chowdhury Ex S.M. Mirzapur Ghat.

Reference::E/O/FE/207/Ex-Gratia/Cptg dt. 7.8.1992.

Dear sir,

With reference to your letter
I have the honour to say that I was in fact asked to submit my application and all other relevant documents in triplicate only. However, as advised by you, I am furnishing herein another copies of the application and the documents.

I would like to say that despite my best efforts I could not find out the CPF Number. I have been able to mention this reference EX-Gratia pension was paid to my husband under DAO/BSB/N.E.Rly's authority no. BSB/AD/69/93/21/3556 of 26/30.5.1973.

As my health is fast deteriorating, I would request you to expedite settlement of my case.

Awaiting an early disposal of my case,

With warmest of regards,

Alladed Agr

Yours faithfully.

Accilca Naini Chowdhury)

(Fulla Nalini Chowdhury)

c/o Prof. J L Chowdhury

Satsang Ashram Road

Silchar-788007

Assam.

L.B. Rai.

Date: 03.01.1996.

/Varanasi.

Memo. No. Illegible/Phulanalini Choudhury.

Dear Nagendra Ram

In regard to ex-gratia payment to Smti Phulanalini Choudhury.

Wed/E/207/Illegible/Phulanalini No. Ref. :-Your letter Choudhury, dated 13.12.95.

With regard to the above mentioned subject you are informed that the above named incumbent (widow) submitted an affidavit for realisation of the ex-gratia amount after the death of her husband wherein she has not been able to give the C.P.F. No.. She has also further stated that she will not be able to give the C.P.F. No. as she os not aware of it.

Illegible/Varanasi, has returned it with the objection No. it will not be possible to look into that without C.P.F. the matter. It has been further stated that without the C.P.F. No. the relief sought by the petitioner will not be possible to grant.

Yours sincerely,

L.B. Rai

Copy to :-Nagendra Ram

Smti Phulanalini Choudhury, Sangam Ashram Road, Silchar-788007.

Varanasi.

. पुरावा विश्वपायः वृशका विश्वपायः

......पंपत्रांचः १४ वर्षः १८०७/१० मुलानाकाता चायरा १०० ५० । ५६

गोजनाः - एपमतं भूका गांधिन चौधरी के एक्स्पेडिसा शुक्तान के सम्बन्ध में।

संदर्भ में अपना अस्परांठडें/207/ते टिल/1×/फूलान किनी

प्रमेतिधाराण्या ने इत आपरित के ताथ वेत वापत कर दिया कि निर्णावर जाते में आकारण प्रतिष्टि नरी ही जाते हैं। तीर्विधवद्य तंद्या के अभाव में प्रमेविध की आपरित दूर वर्ती की भागवती वर्षीकि इतके किया सन्धापन एवं पुर तरित ज्यांनव है।

धी नागेन्द्र राम प्रभाषि/यास्तर १ रम० थी० राय ।

आपका.

Allarlea Adri

मितिमिपि सून्तार्थं १-६ मिती पूलामितिमि धीधरी दारा प्रोपेसर अध्यलक गीधरी रास्त्रेय आध्य शोहः तिल्वर ४८६००७ आसाम

्यूते। गण्डल रेल पुरस्कात् ६ 108